

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 209/MP/2017**

Subject : Petition for approval of Transmission Charges, Transmission Losses and other Conditions for use of the 176.5 km long 220 kV Double Circuit Dedicated Transmission Line of the Petitioner (Allain Duhangan Hydro Project Ltd.) from Prini (Generating station of ADHPL) to Nalagarh (sub-station of CTU).

Date of Hearing : 13.4.2023

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : AD Hydro Power Limited (ADHPL)

Respondents : Everest Power Private Ltd. (EPPL) and Ors.

Parties Present : Dr. Seema Jain, Advocate, ADHPL  
Shri Vimlesh, Advocate, ADHPL  
Shri Sumit Garg, ADHPL  
Shri Sanjay Jana, ADHPL  
Shri Buddy Ranganadhan, Advocate, KPCL  
Shri Hemant Singh, Advocate, KPCL  
Shri Lakshyajit Singh Bagadwal, KPCL  
Ms. Alchi Thapliyal, Advocate, KPCL  
Ms. Swapna Seshadri, Advocate, PSPCL  
Shri Amal Nair, Advocate, PSPCL  
Shri Gajendra Singh, NRLDC  
Shri Sunil Kanaujiya, NRLDC  
Shri Prashant Garg, NRLDC  
Shri Alok Mishra, NLDC  
Shri Sanjay Machal, NLDC  
Shri Ranjeet S Rajput, CTUIL  
Shri Ishart Ali, CTUIL

**Record of Proceedings**

During the course of hearing, learned counsel and the representative of the Petitioner and learned counsel for the Respondent, KPCL made their respective submissions.

2. The representative of CTUIL pointed out the Petitioner has not mapped CTUIL in the e-filing portal of the Commission and as a result, CTUIL is unable to access the details/information furnished by the parties.

3. Considering the submissions made by the parties, the Commission directed the Petitioner to ensure that CTUIL is properly mapped on the e-filing portal of the Commission. The Commission also permitted CTUIL to file its reply, if any, within a

week with copy to the parties, who may file their response thereon, if any, within a week thereafter.

4. The representative of the Petitioner requested to issue interim direction for recovery of money from POC pool in terms of judgment of APTEL and submitted that the Petitioner is not able to raise the bills in respect of its transmission line. Considering the submissions of the representative of the Petitioner, the Commission directed NLDC to include the transmission charges of the Petitioner's transmission line in POC pool from the month of April, 2023 subject to final outcome of the Petition.

5. The Commission further directed as under:

(a) The Petitioner to file on affidavit within two weeks year-wise actual receipt of charges by it from Everest power, KPCPL and HPSEBL;

(b) NRLDC to submit on affidavits within two weeks the status of revision of DSM accounts based on average weekly losses for period prior to date of the order as directed in the paragraph 59 of Order dated 17.10.2019 in Petition No 209/MP/2017 as quoted below:

*"59. As the transmission charges of the instant transmission line are to be shared on a pro-rata basis on the respective installed capacities of the connected generating stations, similar principle of sharing of losses on the basis of weekly average losses in the said line shared in proportion to the scheduled energy on weekly basis shall be adopted. We direct that line losses shall be monitored and coordinated by the concerned RLDC/NRLDC. For the accounts based on average loss for last week for periods prior to issue of this Order, NRLDC/NRPC shall revise the accounts only for entities connected to the transmission line in instant petition. Any shortfall or surplus shall be adjusted from UI /DSM pool for such period."*

6. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**